



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Acquittal Section) Civil Secretariat
(Srinagar/ Jammu)

Notification
Jammu, the 24th April, 2017

SRO **197** .- In exercise of the powers conferred by sub-section (1) of section 492 of the code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Rohit Sharma, Advocate, J&K High Court, Jammu as a Special Public Prosecutor in the case titled State Vs Rajeev Sharma involving offences punishable under sections 302/34 RPC, FIR No. 164/2016 pending before the Court of First Addl. Sessions Judge, Jammu.

By order of the Government of Jammu and Kashmir

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law, Justice and PA

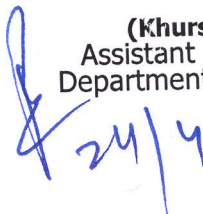
NO:LD (Acq) 2017/56-Jammu

Dated: 24 -04- 2017

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Jammu.
3. Registrar General, J&K, High Court, Jammu.
4. First Additional Sessions Judge, Jammu
5. Director Prosecution, J&K, PHQ, Jammu.
6. Director Litigation, Jammu.
7. Shri Rohit Sharma, Advocate, J&K High Court, Jammu for information and necessary action. He is not entitled to any fee or remuneration form the State for conducting this case.
8. First Addl. Public Prosecutor, Jammu.
9. General Manager, Government Press, Jammu for publication in the Government Gazettee.
10. SRO Section Department of Law, Justice and Parliamentary Affairs (W.7.S.C.).


(Khursheed Ahmad Bhat)
Assistant Legal Remembrancer,
Department of Law, Justice and PA


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